IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 6578 of 2020

Rajdeo Yadav .... **Petitioner**

Versus

The State of Jharkhand ... . **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the Opp. Party : Mr. Bhola Nath Ojha, A.P.P.

Through Video Conferencing

06/**10.09.2021** Learned counsel for the petitioner submits that he has removed the defects.

2. However, as per the office note, typed copy of page nos.14 and 16 is wanting. Upon perusal of the records of this case, this Court finds that page nos.14 and 16 are not of much relevance as they are the endorsement regarding issuance of certified copy.

3. Upon this, the learned counsel submits that the said defect may be ignored, which is hereby ignored for the present.

4. Office is directed to place this case under the heading for 'Admission' on 24.09.2021.

(Anubha Rawat Choudhary, J.)

Saurav/-